

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NO. 675 OF 2019
IN
DFR NO. 931 OF 2019

Dated: 29th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of:

The Tata Power Company Ltd.

...Appellant(s)

Vs.

**Jharkhand State Electricity Regulatory
Commission & Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Shri Venkatesh
Mr. S. Buttan

Counsel for the Respondent(s) : Mr. Farrukh Rasheed for R-1

ORDER

IA NO. 675 OF 2019
(Appl. for Condonation of delay in filing)

Learned counsel for the Respondents may file any objections / reply on IA No. 675 of 2019 (Appl. for Delay) on or before 27.06.2019 with advance copy to the other side. Thereafter, rejoinder may be filed within two weeks, i.e. on or before 12.07.2019 with advance copy to the other side.

List the matter on **31.07.2019**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

kt/mkj